

SHRI UDAY PRATAP SINGH: alas, if the assurance were given in the same way. Assurances have been given many a times during the last 26 years but now the assurance should be given to implement earlier assurances.....[Interruptions]

SHRI SYED MASUDAL HOSSAIN (Murshidabad): The Hon. Minister is present here and he is the Chairman of the Official Language Committee. His views should also come on it.

MR . SPEAKER: It is good. The Hon. Home Minister would inform you about his views.

[English]

I think Shri Charles has done a service by trying to remove the misunderstandings. But if any misunderstanding is created because of his statement, it has to be cleared by saying that Hindi is not going to be imposed on any State or anybody. I think [Interruptions]

[Translation]

MR. SPEAKER: The discussion on it was held in a cordial atmosphere and keeping that into consideration I agree with Shukla ji and will discuss and decide it tomorrow on a cup of tea with you.

[Interruptions]

[English]

MR. SPEAKER: I have allowed for 45 minutes today. I will allow it tomorrow.

[Interruptions]

SHRI BASUDEB ACHARIA: Sir, you please allow to raise one important matter.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Sir, you have to give us time today. It is regarding the orders in the public sector enterprises. Yesterday the Minister did not reply.

[Interruptions]

MR. SPEAKER: I will allow tomorrow. Let us now take up Papers to be laid on the Table of the House.

12. 55 hrs

PAPERS LAID ON THE TABLE

[English]

Report of one Man Commission of Inquiry regarding Group clashes in Manipur, Statement of Action Taken by the Government on the above report etc.

THE MINISTER OF HOME AFFAIRS (SHRI S.B.CHAVAN): Sir, I beg to lay on the table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section 3 of the Commissions of Inquiry Act, 1952 read with clause (c) (iv) of the proclamation dated the 31st December, 1993 issued by the President in relation to the State of Manipur:-

(i) Report of One Man Commission of Inquiry headed by Justice D.M.Sen set up to enquire into the Incidents of the Group clashes on the 3rd May, 1993 in the State of Manipur (Volume -1).

(ii) Statement of the Action Taken by the State Government of

Manipur on the above Report.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum (Hindi and English versions) explaining reasons for not laying the Volumes III and IV of the Report. [Placed in Library See. No. LT. 5913/94]

Annual Report and Review on the Working of Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Scheme for 1992-93 and Statement showing reasons for delay in laying these papers.

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) :
Sir, I beg to lay on the table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1992-93.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See. No. LT 5914/94]

Notification under Merchant Shipping Act 1958

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table a copy of the Merchant Shipping (Fire Appliances) Amendment Rules 1994 (Hindi and English versions) published in Notification No. G.S.R.110 in Gazette of India dated the 26th February, 1994 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

[Placed in Library See No LT/5915/94]

Notification under Essential Commodities Act, 1955

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): Sir, I beg to lay on the Table a copy of the Light Diesel Oil (Fixation of Ceiling Prices) (Amendment) Order, 1994 (Hindi and English versions) published in Notification No. S.O.80(E) in Gazette of India dated the 1st February, 1994 under Sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-5916/94]

Review on the working of the Annual Report of Rehabilitation Plantations Limited Punalur for 1992-93 etc.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): Sir, on behalf of Shri P.M. Sayeed, I beg to lay on the Table:

- (1) (i) A copy each of the following papers (Hindi and English versions) under sub-section

- (i) of section 619 A of the Companies Act, 1956:-
- (ii) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1992-93
- (iii) Annual Report of the Rehabilitation Plantations Limited Punalur, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
(Placed in Library See No. LT 5917/94)

Annual Report and review on the Working of National Institute of Mental Health and Neuro Sciences, Bangalore for 1992-93, Statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR.C.SILVERA): Sir I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

- Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore for the year 1992-93.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
[Placed in Library See No. LT 5918/94]
- (3) (i) A copy of the Annual report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India Coonoor, for the year 1992-93 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor, for the year 1992-93.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
[Placed in Library See No. LT 5919/94]

Review on the working of and Annual Report of Hindustan Latex Limited, Thiruvananthapuram, for 1992-93 and Review on the working of and Annual Report of Indian Medicines Pharmaceutical Corporation Limited,

Mohan, for 1990-91 and 1991-92 etc.etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): Sir, I beg to lay on the Table:

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government on the working of the Hindustan Latex Limited Thiruvananthapuram, for the year 1992-93

(ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-5920/94]

(b) (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1990-91.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-5921/94]

(C) (i) Review by the Government on the working of the Indian

Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1991-92.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See no. LT-5922/94]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi for the year 1992-93, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Working of the National Board of Examinations, New Delhi for the year 1992-93.

(4) Statement (Hindi and English versions) showing reasons for delay in the papers mentioned at (3) above. [Placed in Library See No. LT 5923/94]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1992-93, alongwith Audited

- Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1992-93.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. (Placed in Library See No. LT-5924/94)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1992-93, together with Audit Report thereon. (Placed in Library See No. LT-5925/94)
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. (Placed in Library See No. LT-5926/94)
- (9) (i) A copy of the Annual Report (Hindi and English versions)
- of the Institute of Post Graduate Teaching and Research, Gujarat, Ayurved University, Jamnagar, for the year 1990-91, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1990-91.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above. (Placed in Library See No. LT 5927/94)
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1991-92, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching, and Research Gujarat Ayurved University, Jamnagar, for the year 1991-92.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above. (Placed in Library See No. LT-5928/94)

Written Answers MAY 12, 1994

Written Answers

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1992-93, alongwith Audited Accounts.

May, 1994 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill."

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1992-93.

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Institutes of Technology (Amendment Bill, 1994, which has been passed by the Rajya Sabha at its sitting held on the 11th May, 1994."

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
(Placed in Library See No. LT-5929/94)

[English]

SECRETARY GENERAL: Sir, I lay on the Table the Institutes of Technology (Amendment) Bill, 1994, as passed by Rajya Sabha on the 11th May, 1994.

12. 57 hrs

MESSAGES FROM RAJYA SABHA

12. 57 1/2 hrs

[English]

Institutes of Technology (Amendment) Bill, 1994 As passed by Rajya Sabha.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

12. 58 hrs

(i) " In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Rubber (Amendment) Bill, 1994, which was passed by the Lok Sabha at its sitting held on the 10th

COMMITTEE ON PETITIONS
FOURTEENTH REPORT

[English]

SHRI. P.G.NARAYANAN (Gobichettipalayam): Sir, I beg to present the Fourteenth Report (Hindi and English versions) of the Committee on Petitions.